

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418
IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 20.04.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the IRP	: Ms. Himani Chhabra, Ms. Kiran Sharma, Advs.
For the Applicant	: Ms. Saloni Sharma, Proxy-Counsel
For the Petitioner	Mr. Ishwar Mohapatra, Mr. Karkandey Kumar,

ORDER

Due to paucity of time, the matter is adjourned to 19.05.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)